

In The Central Administrative Tribunal  
Calcutta Bench

MA.123 of 1999  
(O.A.366 of 1996)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member  
Hon'ble Mr. G.S. Maingi, Administrative Member

Nisit Kr. Mukherjee

- VS -

S.E. Railway

For the Applicant : Mr. M.M. Roychowdhury, Advocate

For the Respondents: None

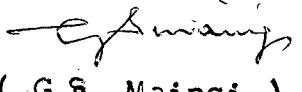
Heard on : 25-11-99

Date of Order : 25-11-99

ORDER

D. PURKAYASTHA, JM

We have gone through the application for restoration of the O.A.366 of 1996 filed by the applicant after setting aside the order of dismissal for default passed on 2.2.99. We are satisfied that there is <sup>Sufficient cause for re-belowm</sup> ~~prima facie~~ case and accordingly, the order of dismissal dated 2.2.99 is hereby set aside and O.A. 366 of 1996 is hereby restored for hearing. Matter will come up for hearing on 8.3.2000. Accordingly, MA.123 of 1999 is disposed of.

  
( G.S. Maingi )  
Member(A)

  
( D. Purkayastha )  
Member(J)

DKN